

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL - SOUTHERN
· ZONE, CHENNAI**

Original Application No. 39 Of 2020 (SZ)

BETWEEN:

Dr. Lubna Sarwath

...Applicant

A N D

The State of Telangana,
Rep. by its Chief Secretary

& 8 Others

...Respondents

REPLY FILED ON BEHALF OF THE RESPONDENT NO. 9

Filed On : 10.08.2020

Filed by:

**T. RAJKUMAR &
S. KISHORE KUMAR
ADVOCATES**

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COUNSELS FOR RESPONDENT NO. 9

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Date: 10.08.2020
Place: Hyderabad


Counsel for the Respondent No. 9

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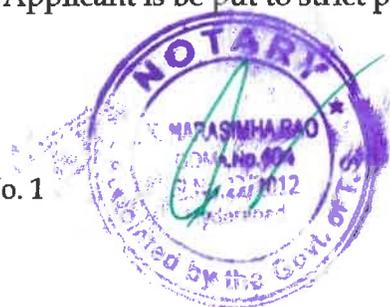
REPLY FILED ON BEHALF OF THE RESPONDENT NO. 9

I, V.V. Sathyam, S/o. V. Keshava Rao, Aged about 50 years, currently employed as the General Manager and the Authorised Signatory of Respondent No. 9, having office address at #1335, Road No. 45, Jubilee Hills, Hyderabad, Telangana - 500033, do hereby solemnly affirm and sincerely state on oath as under:

1. I respectfully submit that I am the General Manager and the authorised signatory of the Respondent No. 9, I am duly authorised to swear to this affidavit by a Board Resolution dated 06.07.2020. I am fully conversant with the facts of the case and am competent to depose the present affidavit on behalf of Respondent No. 9.

A copy of the Board Resolution dated 06.07.2020 is annexed herewith as Annexure - 1.

2. It is respectfully submitted that I have read the Application and the documents submitted by the Applicant in support of her claim and understood the same. I deny all the allegations made by the Applicant in so far as against this Respondent (save those that are) are specifically admitted hereunder and the Applicant is be put to strict proof of the same.






3. It is respectfully submitted that, this Respondent at the outset denies all the allegations/averments and does not admit any of the allegations/averments made in the Application by the Applicant before this Hon'ble Tribunal, save and except those that are specifically admitted hereunder and the Applicant is put to strict proof of the same. Every allegation not specifically admitted hereunder cannot be deemed to be admitted in case of lack of a specific reply.
4. It is respectfully submitted that, the Applicant herein is guilty of *Suppressio veri* and *Suggestio Falsi*, in as much as the Applicant herein resorted to deliberate and wilful concealment of facts and made false representations before this Hon'ble Tribunal as against this Respondent.
5. It is respectfully submitted that, the above Application is not maintainable either in law or on facts and the same is liable to be dismissed.
6. It is respectfully submitted that, this Respondent herein specifically addresses the averments mentioned by the Applicant in the Application made to this Hon'ble Tribunal, as follows:
- a. In response to Para A of the Application, this Respondent denies the allegation made by the Applicant, that this Respondent had barricaded a water body in Sy. No. 288 of Poppalaguda Village. It is submitted that, this Respondent is in no way connected to any water body in Sy. No 288, and as such there does not arise an issue pertaining to barricading of any water body in Sy. No 288. Further as alleged, TSIIC has not assigned any land to Phoenix for any of its projects anywhere in the state of Telangana. The Applicant is put to strict proof of the same and the said allegation is denied as baseless and for want of proof.



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b. In response to Para B of the Application, this Respondent submits as follows:

i. This Respondent denies the allegation made by the Applicant that this Respondent is making alleged construction in the water body. It is submitted that the same is borne by public records, that the property of this Respondent does not contain any notified water body. It is submitted that, when there exists no water body within the property of this Respondent, the question of alleged destruction or making any alleged construction does not even arise and that admittedly, as per the facts stated by the Applicant, the notified water body is present in Sy. No. 288, Puppalguda Village and not in the property of this Respondent. The Applicant is put to strict proof of the same and the said allegation is denied as baseless, irrelevant and for want of proof.

ii. In respect of the culvert and the water channel, it is submitted that the Applicant has made several representations to various state government authorities and TSIIC about "destruction of inflow channel of waterbody in Sy. No. 288, and demanded for restoration of culvert and connect the inflow channels to Bulkapur channel". This Respondent, upon the request of Respondent No. 2 Corporation, had carried out works for restoration of culvert outside the property of this Respondent and construction of storm water drainage pipelines to the Bulkapur Channel situated to next to the property of this Respondent. This Respondent further submits that it had taken up the activity of laying down the pipelines and maintaining free flow of the water channel by laying ten (10) precast catch basins and apart from that, laying of hume



Sathyam



pipes, ensuring free flow of water channel from the Culvert to the Bulkapur channel, both of which are situated outside the boundaries of the property of this Respondent. It is submitted that specific details pertaining to this construction activity is aforementioned in Para 11 to 13 of this Reply.

c. In response to Para C & D of the Application, the judgment of the Hon'ble Apex Court, as mentioned in averments of the Applicant, are not applicable to the facts and circumstances of the present case, as there has been no illegality or a wrongdoing, much less any instance of any disuse of any water body whatsoever. This respondent categorically denies any wrongdoing or illegality on part of this Respondent and that the Applicant is put of strict proof and also submits the allegation as being baseless and devoid of any merits for want of proof.

7. It is respectfully submitted that, this Respondent is a developer involved in the activity of civil engineering and construction of buildings and as part of the usual business activity, has consented to develop a parcel of patta lands owned by various individual land owners, admeasuring an extent of Ac.21.28 Cents, situated in Survey Nos. 285/P, 286/P and 287/P at Puppalguda Village, Gandipet Mandal, Ranga Reddy District, Telangana.

8. It is respectfully submitted that, it can be clearly observed from the records submitted by the Applicant herein, that no water body is part of the land under development with this Respondent and that the Applicant refers to another Survey number, i.e. Survey No. 288, Puppalguda Village, Gandipet Mandal, Ranga Reddy District, in the present petition and all the representations made



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before the Revenue and TSIIC authorities, is in no way attributable / connected to this Respondent.

9. It is respectfully submitted that, the Telangana State Industrial Infrastructure Corporation (TSIIC), Respondent No. 2 herein, vide its letter bearing reference no. Lr.No.ZM/CBZ/TSIIC/IALA/GACHIBOWLI/2019 dated 24.10.2019 addressed to this Respondent, had referred to a representation made by one, Smt. Lubna Sarwath, the Applicant herein and had asked this Respondent to ensure that the water flowing channel adjacent to the property of this Respondent is not obstructed.

A copy of the letter addressed by Respondent No. 2 (TSIIC) to this Respondent dated 24.10.2019 is annexed herewith as Annexure - 2.

10. It is respectfully submitted that, this Respondent, though not connected in any manner with the said water channel, i.e. not in the premises / boundaries of the property under development with this Respondent, for which it is not bound by / liable, had only upon the request of TSIIC taken up works for restoration of the water channel at its own cost and resources, without seeking any help from any external parties as a goodwill gesture and as part of its commitment towards social responsibility.

11. It is respectfully submitted that, this Respondent had sought expert opinions on restoration of the said water channel, though not in any way concerned, but as per the request of TSIIC and as part of its social responsibility, had got drawn plans for maintaining free flow of water channel and has successfully executed works, ensuring that there is free flow of water in the said channel from the Culvert outside the property of this Respondent to the Bulkapur channel adjacent to the property of the this Respondent and that all the necessary works



Sadly J. 

towards the flow / passage of the water in the said channel have been completed by us under the day to day supervision of the officials of TSIIC.

12. It is respectfully submitted that, this Respondent after completing the works undertaken towards restoration of the culvert, works for laying of pipelines for free flow of storm water to Bulkapur channel have submitted a letter dated 05.08.2020 to the Respondent No. 2 (TSIIC), upon which the Zonal Manager, TSIIC acknowledging the completion of works, has written to its General Manager (Legal) has addressed a letter vide reference bearing no. Lr.No.ZM/CBZ/TSIIC/IALA/GACHIBOWLI/2019/8021 dated 06.08.2020 and also this Respondent is herewith submitting the drawings and complete details of the works completed for the kind perusal of this Hon'ble Tribunal. *A copy of the letter addressed by this Respondent to TSIIC dated 05.08.2020 is annexed herewith as Annexure - 3. A copy of the letter addressed by Zonal Manager, TSIIC to its General Manager (Legal) vide letter bearing reference no. Lr.No.ZM/CBZ/TSIIC/IALA/GACHIBOWLI/2019/8021 dated 06.08.2020 is annexed herewith as Annexure - 4. A copy of the drawings and pictures of the works completed by this Respondent is annexed herewith as Annexure -5.*

13. It is briefly submitted that, this Respondent as part of the works executed by it, has included in its scope of works, the following, which are more specifically detailed in the *Annexure -5* submitted before this Hon'ble Tribunal:

- a. Desilting of Culvert
- b. Hume Pipe Laying
- c. Construction of Chambers / Catch Basins
- d. Connecting Culvert to the Bulkapur channel, both of which are situated outside the Property of this Respondent.



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14. It is respectfully submitted that, admittedly, as per the material submitted by the Applicant herein, there is no presence of water body situated in any of the areas of land under development with this Respondent and that there is a defined and demarcated boundary of this Respondent with that of the land in Survey No. 288, Puppalguda Village and that there is no connection whatsoever between this Respondent and Sy. No 288 or any water body therein.
15. It is respectfully submitted that, as per the aforementioned letter of TSIIC dated 24.10.2019, categorically goes to show that the said water channel is adjacent to the land under development with this Respondent and that this Respondent or its property is not connected to the water channel and, the details of the relevant drawings and pictures of work in progress of the water channel adjacent to its property, are duly being submitted before this Hon'ble Tribunal and that this Respondent is in no way connected to any obstruction.
16. It is respectfully submitted that, the Irrigation and the Revenue Departments are the proper authorities to submit their report in respect of the water bodies in question. This Respondent is a law-abiding entity and has utmost respect and concern towards environment and its protection and in its usual activity, ensures that all necessary precautions and measures are taken to preserve and conserve environment and nature.
17. In view of the above facts and circumstances of this case, the Application is misconceived, baseless and devoid of merits against this Respondent and is liable to be dismissed.

Therefore, in view of the aforementioned submissions made by this Respondent and those submissions, to be urged during the course of hearing of this application, it is



Attn.

A handwritten signature in black ink and a circular blue stamp for 'PRIOREX SPACES PRIVATE LIMITED'.

Deponent

prayed that this Hon'ble Tribunal may be pleased to dismiss the present application and pass such other or further orders as deemed fit and proper in the interest of justice.

Dated at Hyderabad on this the 10th day of August 2020

S. Kishore

COUNSEL FOR 9TH RESPONDENT

Sathyam



9TH RESPONDENT

VERIFICATION

I, V.V. Sathyam, S/o. V. Kesava Rao, Aged about 50 years, currently employed as the General Manager and the Authorised Signatory of Respondent No. 9, having office address at #1335, Road No. 45, Jubilee Hills, Hyderabad, Telangana - 500033 do hereby verify that the information contained in the above said paragraphs 1 to 17 are true and correct to the best of my knowledge, information and belief.

Verified at Hyderabad on this the 10th day of August, 2020.

Sathyam



9TH RESPONDENT



ATTESTED

[Signature] 11/8/2020

K. NARASIMHA RAO, B.A.,LL.B
ADVOCATE / NOTARY
 Appointed by the Govt. of T.S.
 # 10-1-891/401, A.C. Guards
 Kheiratabad, HYDERABAD.

ANNEXURE - 1

RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF PHOENIX SPACES PRIVATE LIMITED ("COMPANY") HELD ON MONDAY, 06th JULY, 2020 AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT PLOT NO.1335, ROAD NO.45, JUBILEE HILLS, HYDERABAD-500033, TELANGANA

AUTHORISATION TO REPRESENT THE COMPANY FOR LEGAL MATTERS

"RESOLVED THAT Mr.V V Sathyam and Mr.Vemulapalli Srinivasulu, be and are hereby authorised to represent the company in connection with the legal matters both by and against the company"

"RESOLVED FURTHER THAT Mr.V V Sathyam and Mr.Vemulapalli Srinivasulu, are authorised to sign the requisite Petitions, Vakalatnaimas, Representations, Replies, Affidavits, and such other documents in the name and on behalf of the Company and to engage the Advocates (s), to depose before the courts and to do all such acts, deeds and things necessary and incidental thereto and to pursue the legal matters before all courts, For a, Tribunals, Authorities, etc."

**//CERTIFIED TRUE COPY//
FOR PHOENIX SPACES PRIVATE LIMITED**



**P. GOPI KRISHNA
DIRECTOR
DIN NO: 00056624**

**ADDRESS: PLOT NO.17, BHARANI LAYOUT, ROAD NO.78
UBILEE HILLS, HYDERABAD-500033**



ANNEXURE - 2

C. VINOD KUMAR
ZONAL MANAGER

TELANGANA STATE
Industrial Infrastructure Corporation Ltd.,
(A Govt. Of Telangana Undertaking)
Zonal Office, Cyberabad, TSIIC Centre,
Financial District, Nanakramguda, Hyderabad – 500 032.
Phone : 040-23007200

Lr.No.ZM/CBZ/TSIIC/IALA/GACHIBOWLI/2019

DATED:24/10/2019.

To,
M/s Phoenix Spaces Pvt. Ltd.,
Plot No.1335, Phoenix House,
Road No.45, Jubilee Hills,
Hyderabad – 500033 – T.S.

Sir,

Sub:- TSIIC – IALA – Poppalaguda – Building Plan approval for construction of commercial building of M/s Phoenix Spaces Pvt. Ltd., in Sy.No.286(P) of Puppalaguda (v), Gandipet Mandal, RR District – Certain complaints received – Reg.

Ref:- 1) Sarwath lubna E-mail Lr.No.even dt.,21/10/2019.

@@@

It is to inform that vide the E-mail cited (copy enclosed) Sarwath lubna, a Social worker has filed complaint against M/s Phoenix Spaces Pvt. Ltd., stating that Navnaami residency in Puppalguda (v) adjacent to Phoenix site is flooded with water due to negligence of Phoenix Spaces Pvt.Ltd., Even today residency owner is pumping out water from basement and requested to resolve the issue.

In this regard our office staff have visited the site and noticed that Navnaami residency is pumping water from basement with electric motors.

Therefore, M/s Phoenix Spaces Pvt. Ltd., is directed to restore the free water flowing channel immediately adjacent to your site and see that water flow is not obstructed.

Yours faithfully,


Zonal Manager.

ANNEXURE - 3



The Zonal Manager,
TSIIC IALA,
Nanakramguda,
Hyderabad

Dear Sir,

Sub : Construction of storm water drain, as per the advice of TSIIC IALA – completion of work
- reg

Ref :1) TSIIC IALA office letter No.ZM/CBZ/TSIIC/IALA/GACHIBOWLI/2019/7215 DATED 30/10/2019
2) TSIIC officials inspection on 22nd July 2020 .

This has with reference to the above cited reference advising us to clean the soil from the culvert in the land adjacent to our site, and construct a storm water drain for free flow of water from Mamasanikunta to Bulkapur nala.

We wish to inform you that, we cleaned the box culvert in the adjoining site of our neighbours. The upstream side silt, boulders and soil layers have been removed. The Upstream side catchment is surrounded by the hilly terrain of other land owners. As advised by you, we provided 2 Nos 900 mm dia Hume pipe of 320- mts to allow free flow of the upstream water.

Further , the downstream of Mamasani kunta is connected to the Bulkapur nala by constructing the above mentioned storm water drain as per the department's instructions. Work as directed you has been completed and there's no further work pending. A physical inspection was carried on 22nd July 2020 by the officials of TSIIC Zonal office. It is observed by the officials that the entire work is completed to their satisfaction and there will not be any obstruction for the flow of storm water to Bulkapur nala.

The sketch and the photographs of the completed work are attached herewith for your kind reference and records.

We request you to kindly acknowledge the same and issue us a completion letter for our records..

Thanking you

Yours truly
For Phoenix Spaces Pvt Ltd


Srikanth Badiga
Group Director

Date : 5th August 2020

PHOENIX SPACES PRIVATE LIMITED

Plot No. 1335, Road No. 45, Jubilee Hills, Hyderabad - 500033, Telangana, India.
T: 040 - 23 55 33 51/61. F: 040 - 23 55 66 60, www.phoenixindia.net
CIN No. U45200TG2012PTC084254

ANNEXURE - 4



C. VINOD KUMAR
ZONAL MANAGER

TELANGANA STATE
Industrial Infrastructure Corporation Ltd.,
(A Govt. of Telangana State Undertaking)
Zonal Office, Hyderabad (TSIC Centre
Municipal District Sanadampada, Hyderabad - 500 002
Phone: 040-23007200)

Lr.No.ZM/CBZ/TSIC/IALA/Cachilowli/2019

3021

dt.06/08/2020.

To,
The General Manager, Legal,
TSIC Ltd., "Parisrama Bhavanam"
6th floor, 5-9-58/H, Basheerbagh,
Hyderabad - 500 004.

Sir,

Sub:- TSIC - IALA - Popalguda village - O.A.No.39 of 2020 FILED BY DR.LUBINA SARWATH, SOCIALIST PARTY (INDIA) EX-CONVENOR, SAVE OUR HYDERABAD LAKES (SOUL) AGAINST 1) THE STATE OF TELANGANA Rep. BY ITS CHIEF SECRETARY, 2) VICE CHAIRMAN & MANAGING DIRECTOR (FAC) & others BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI - Further information submitted - Reg.

Ref:- 1) Lubina Sarvath e-mail Lr.No.even dt.21/10/2019 & 27/10/2019,
2) M/s Phoenix Spaces Pvt, Ltd., Lr.dt.06/08/2020.

(1/1/20)

It is to submit that Dr.Lubina Sarvath, Socialist Party (India) Ex-Convenor, Save our Hyderabad Lakes (soul) has filed O.A.No.39 of 2020 before the National Green Tribunal, Southern Zone, Chennai against this office & others including M/s Phoenix Spaces Pvt, Ltd. On receipt of said O.A.No.39 of 2020 Affidavit, this office has submitted Para wise remarks to the Legal Department.

It is also submitted that this office has addressed a letter to the M/s Phoenix Spaces Pvt. Ltd., with a direction to restore the free flow of water adjacent to their site by cleaning soil from the box culvert and nala, there by restore the free flow of water immediately from Mamasani Kunta to Bulkapur nala by laying necessary pipelines.

This office engineers have inspected and supervised the work during execution and guided M/s Phoenix Spaces Pvt, Ltd., in the construction of storm water drain of 320 mts. length with 2 Nos. of 900 mm dia hume pipes.

An inspection was carried on 22nd July 2020 by the officials of TSIC Zonal office. They have reported that the entire work is completed as per the directions and instructions. Due to the completion of the storm water drainage work. It is observed that during the current monsoon

period there is no obstruction for the flow of storm water from Mamāsani Kunta to Bulkapur nala. Thus, M/s Phoenix Spaces Pvt. Ltd., have satisfactorily undertaken and completed by M/s Phoenix Spaces Pvt. Ltd., The sketch and the photographs of the completed work are herewith enclosed.

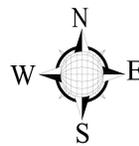
In view of the above, it is requested to kindly brought the above facts to the notice of the Hon'ble Nation Green Tribunal, Chennai by including the same in the Affidavit/Arguments.

Encl :- as above

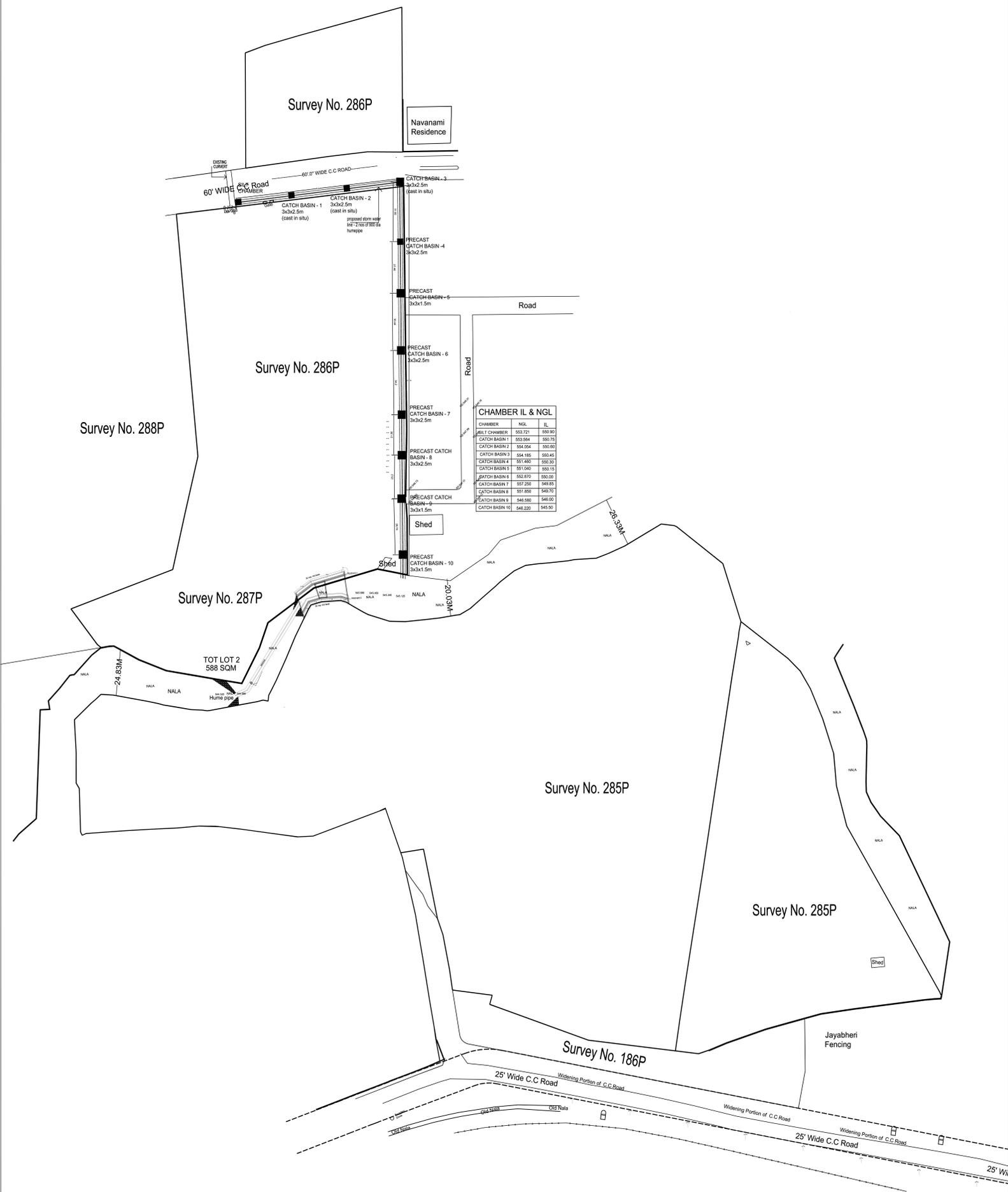
Yours faithfully,


Zone Manager

Copy to M/s Phoenix Spaces Pvt. Ltd., for information with a request to brought the above facts to the notice of the Hon'ble National Green Tribunal, Chennai.



Survey Plan Showing NALA Location between R.Sy.No. 285, 286 & 287 at Puppalaguda Village, Gandipet Mandal, R.R. Dist.







ANNEXURE- 5

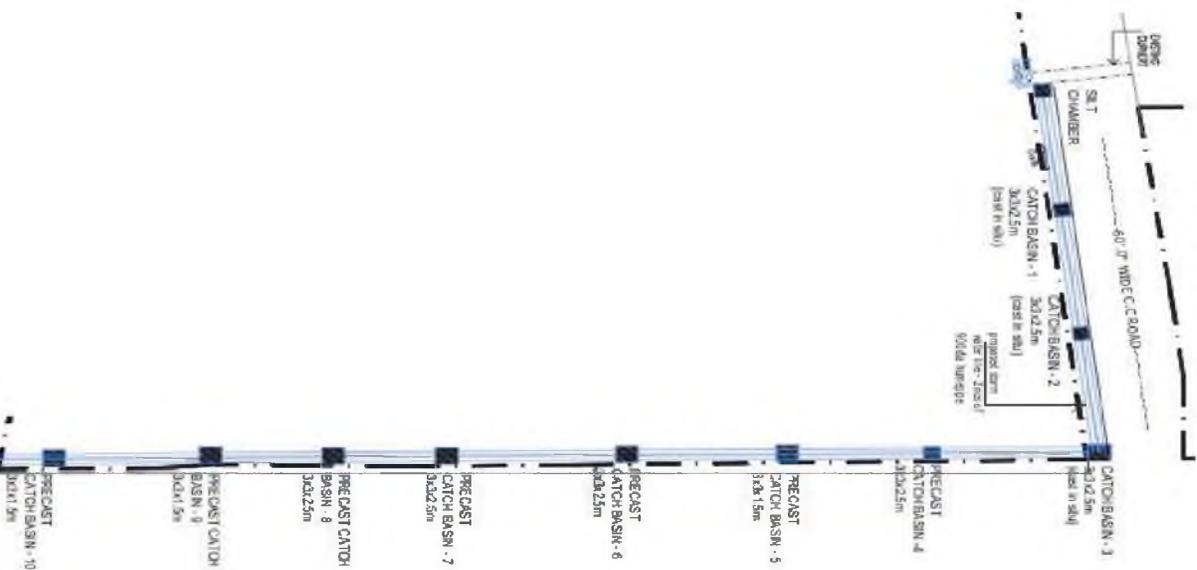
**Restoration of culvert, connection of inflow
channel with Bulkapur channel
through underground pipeline works**
at Puppalaguda, Gandipet Mandal, R. R District,
Hyderabad.

executed by
Phoenix Spaces Pvt Ltd

Scope

1. **Desilting of Culvert**
2. **Hume Pipe laying**
 - NORTH SIDE – 93 RMt
 - EAST SIDE PHASE 1 – 60 RMt
 - EAST SIDE PHASE 2 – 165 RMt
3. **Construction of Chambers / Catch Basins**
 - 01 SILT CHAMBER NORTH SIDE –
 - 03 RCC CATCH BASINS NORTH SIDE –
 - 07 PRECAST CATCH BASINS – EAST SIDE – 225 RMt (60+165)
4. **Connecting to the Nalah on the south**

Layout

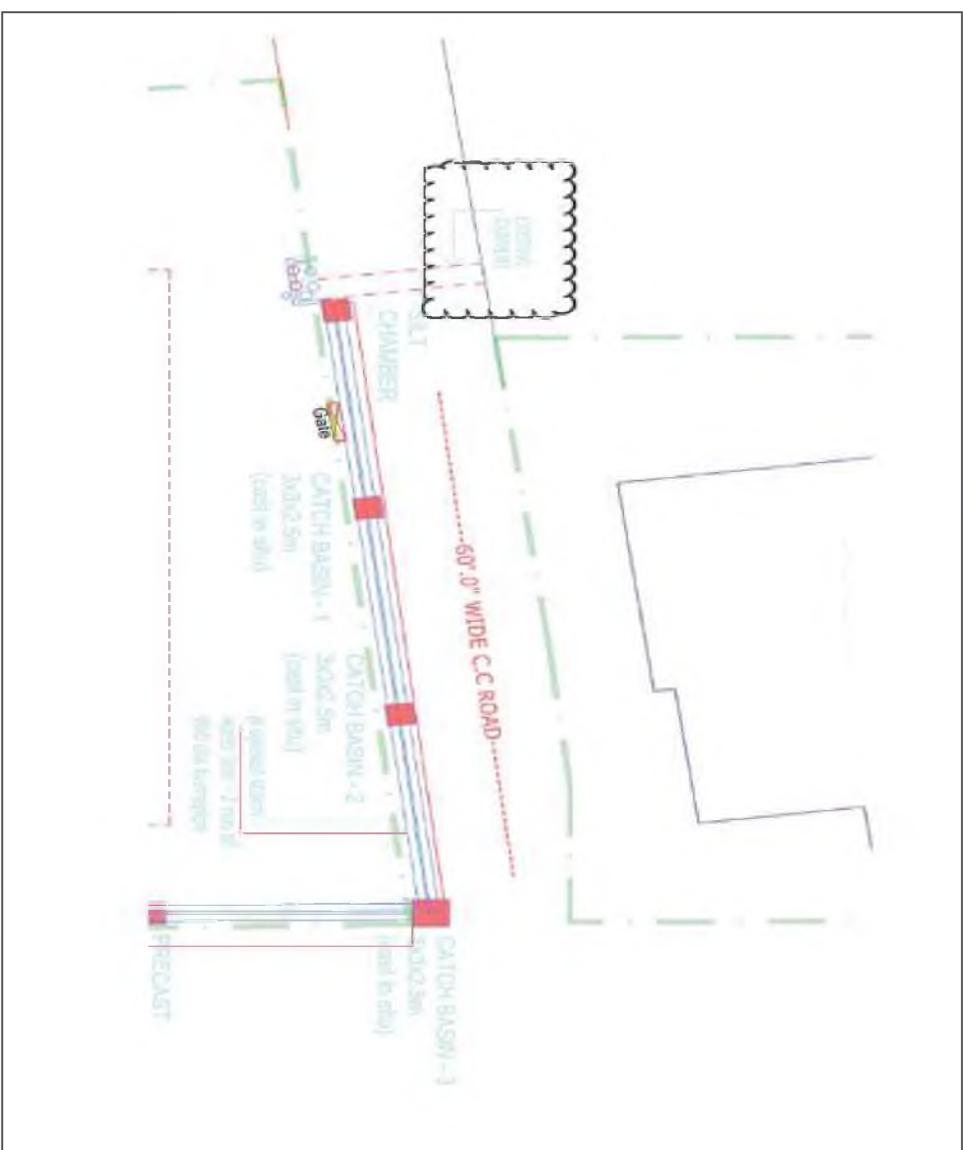


CHAMBER II & NGL

CHAMBER	NGL	IL
SILT CHAMBER	587.71	591.96
CATCH BASIN 1	581.94	587.75
CATCH BASIN 2	581.94	587.98
CATCH BASIN 3	581.95	589.45
CATCH BASIN 4	577.60	684.10
CATCH BASIN 5	571.00	587.15
CATCH BASIN 6	607.70	607.00
CATCH BASIN 7	597.29	609.15
CATCH BASIN 8	581.88	587.78
CATCH BASIN 9	586.58	586.00
CATCH BASIN 10	585.28	585.78



Section 1- Culvert opening



Excavation & PCC at existing culvert opening

Before



After



Excavation & PCC at existing culvert opening



Shore protection work

North Side (93 RM) - Excavation



Excavation marking



Excavation work

North Side (93 RM) - Excavation



Excavation work



Excavation work

North Side (93 RMt) – Hume pipes work



Laying Hume pipes



Laying Hume pipes

North Side (93 RMt) – Hume pipes work



Laying Hume pipes



Laying Hume pipes

North Side (93 RMT) – Catch basin work

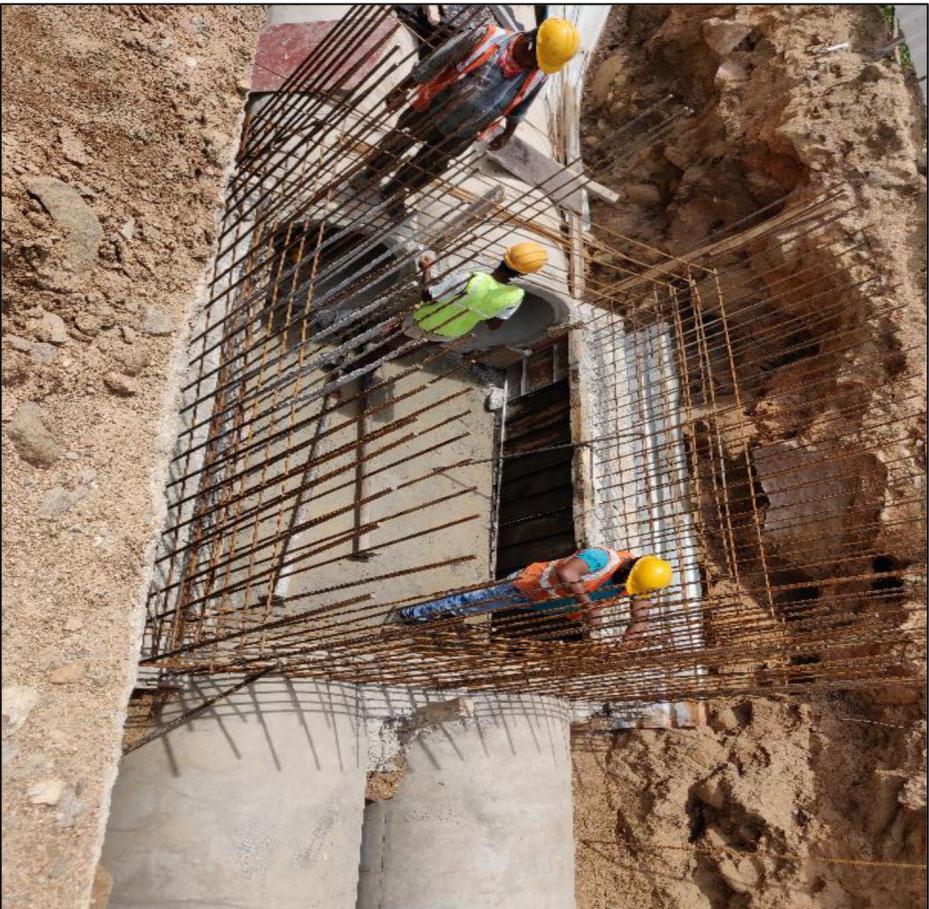


Preparation for catch basin work

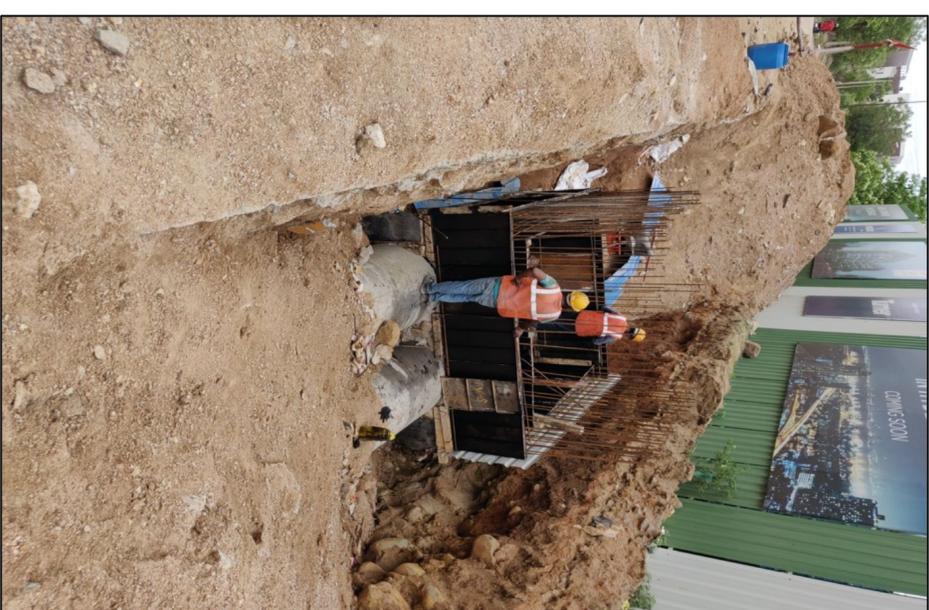


Construction of catch basins

North Side (93 RMT) – Catch basin work

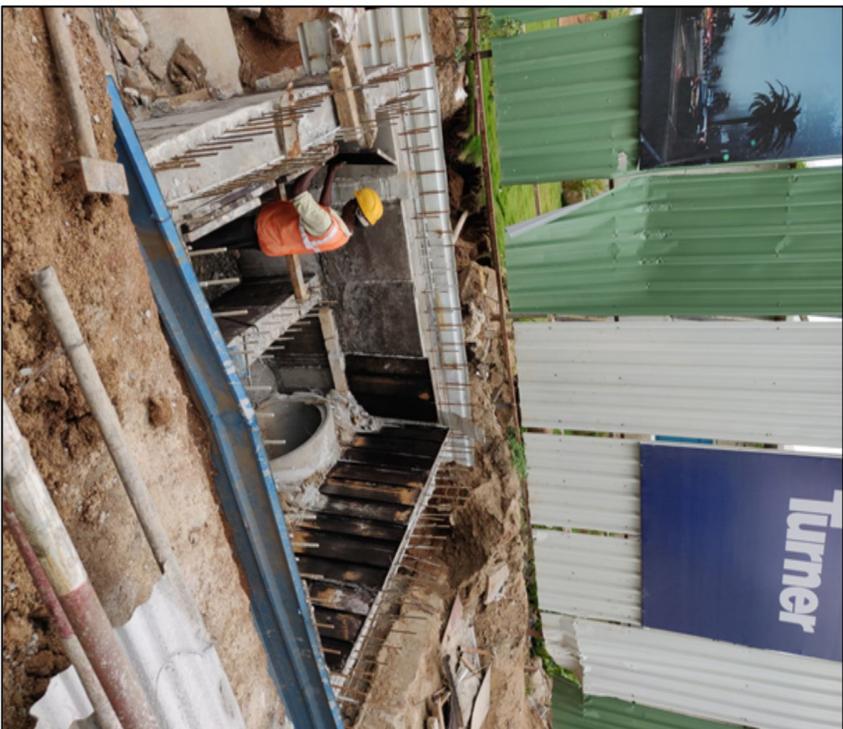


Rebar work for catch basins



Shuttering work for catch basins

North Side (93 RMT) – Catch basin work



After concreting



After de-shuttering

North Side (93 RMT) – Catch basin work



After concreting



After de-shuttering

North Side (93 RMT) – Catch basin work



After concreting

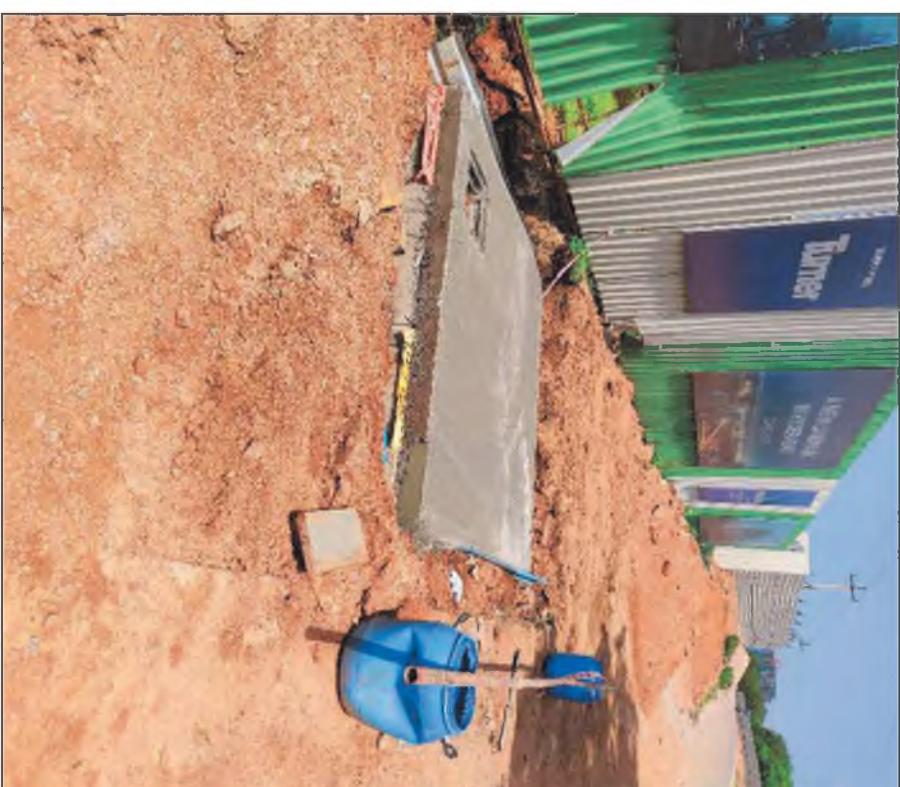


After de-shuttering

North Side (93 RMT) – Catch basin work



Covering the chamber no 1



Covering the chamber no 2

North Side (93 RMt) – Backfilling and closure

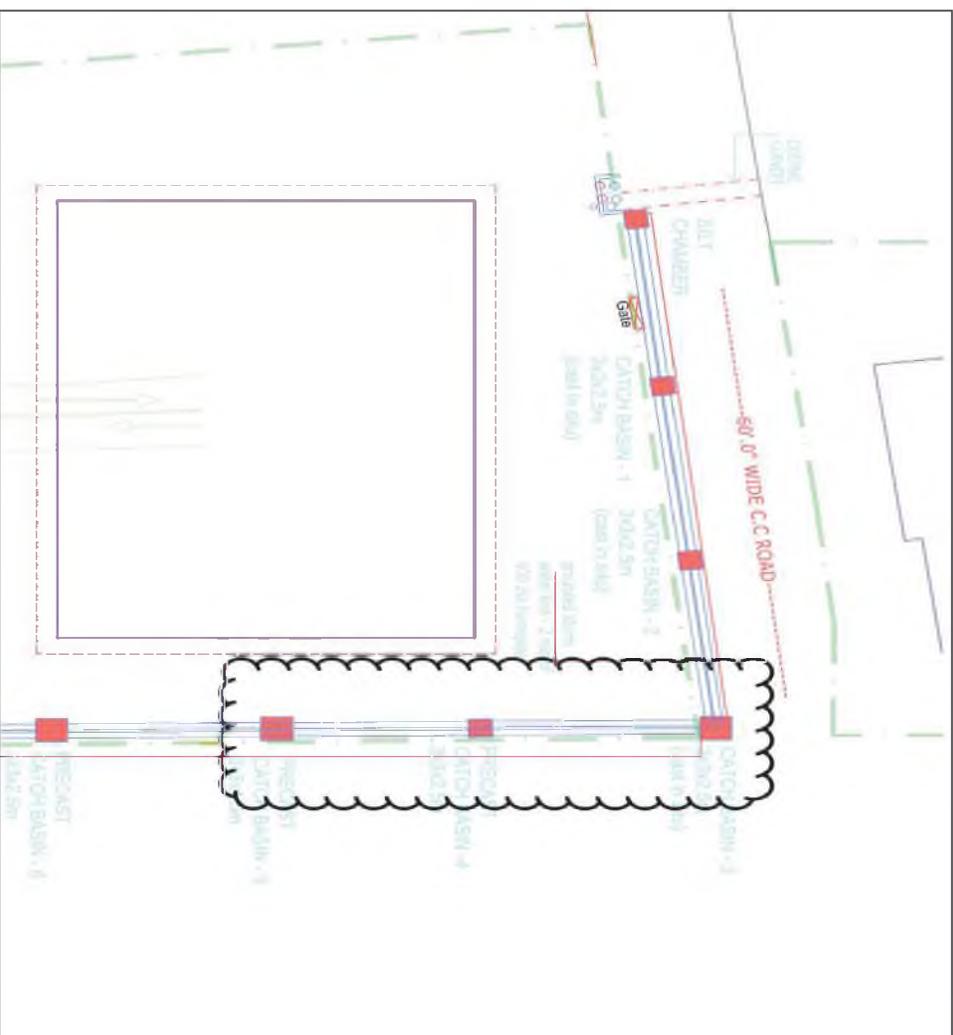


Backfilling and Leveling



Backfilling and Leveling

Section 3 – East Side / Phase 1 (60 RMT)



East Side / Phase 1 (60 RMT) – Excavation work



Excavation



Excavation

East Side / Phase 1 (60 RMT) - Hume Pipes work



Creating PCC base



Laying the pipes

East Side / Phase 1 (60 RMT) - Hume Pipes work

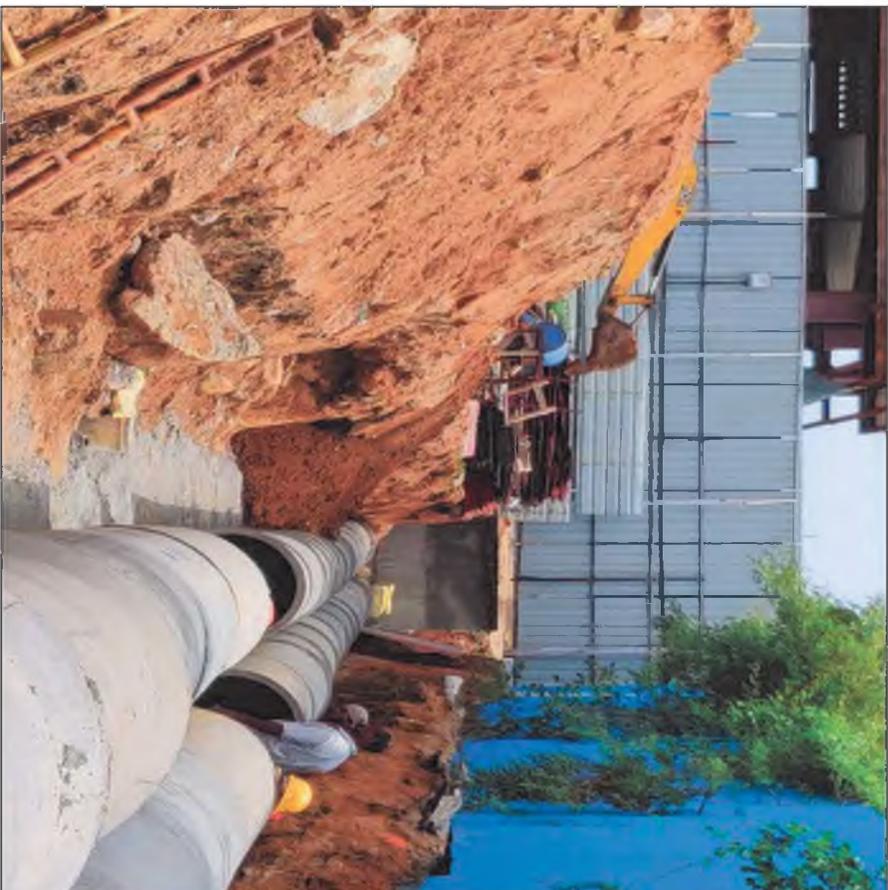


Creating PCC base

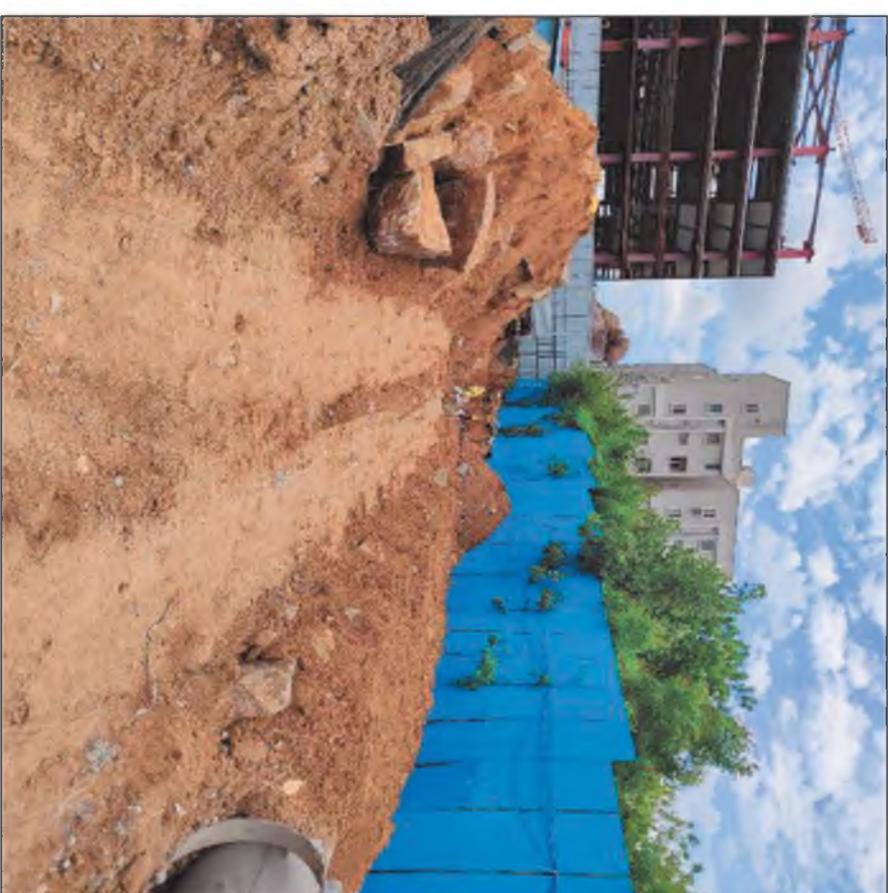


Laying the pipes

East Side / Phase 1 (60 RMT) - Hume Pipes work



Joining the pipes



Backfilling

East Side / Phase 1 (60 RMT) – Catch basin work



Excavation for catch basin



Precast catch basin

East Side / Phase 1 (60 RMT) – Catch basin work

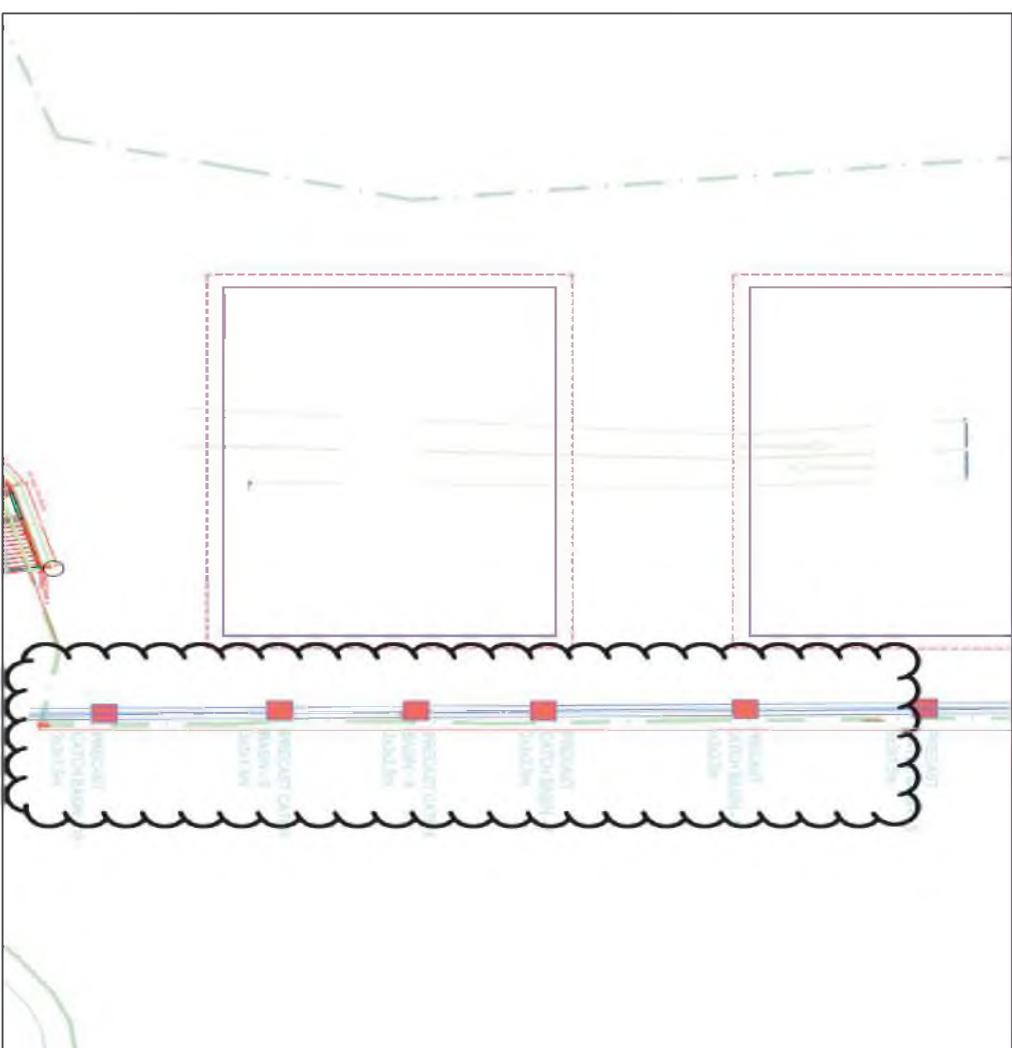


Precast catch basin



Precast catch basin completed

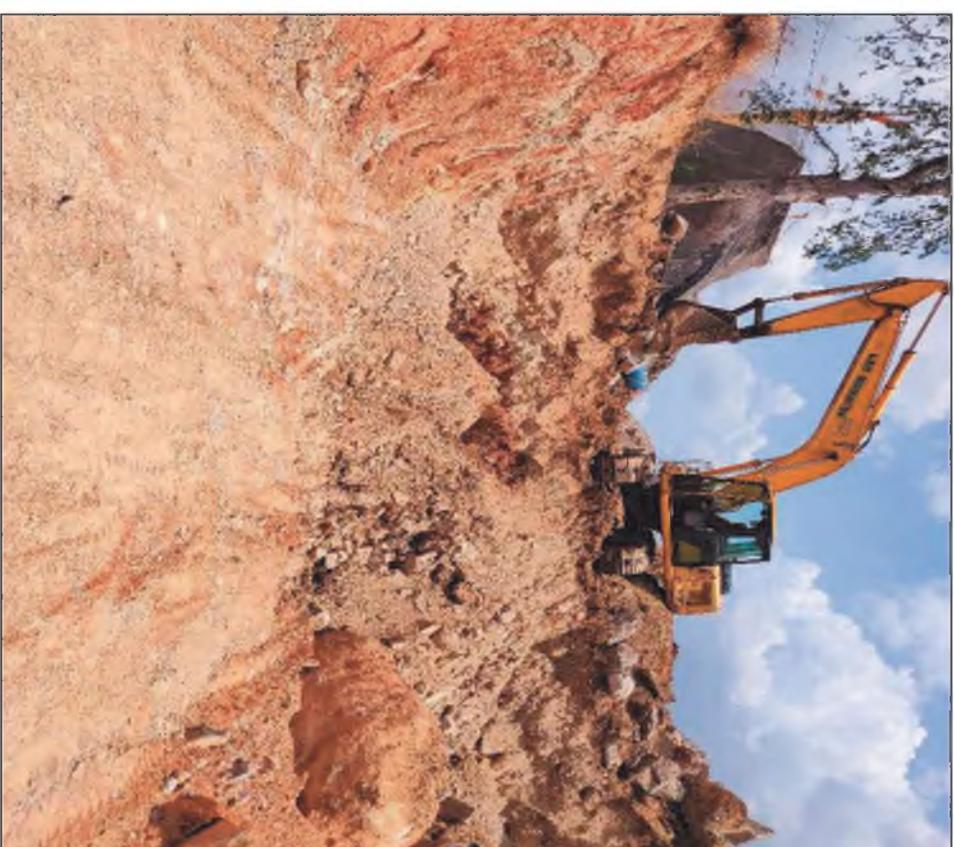
Hume Pipe Works – East Side / Phase 2 (165 RMT)



East Side / Phase 2 (165 RMt) – Excavation work



Hard rock excavation

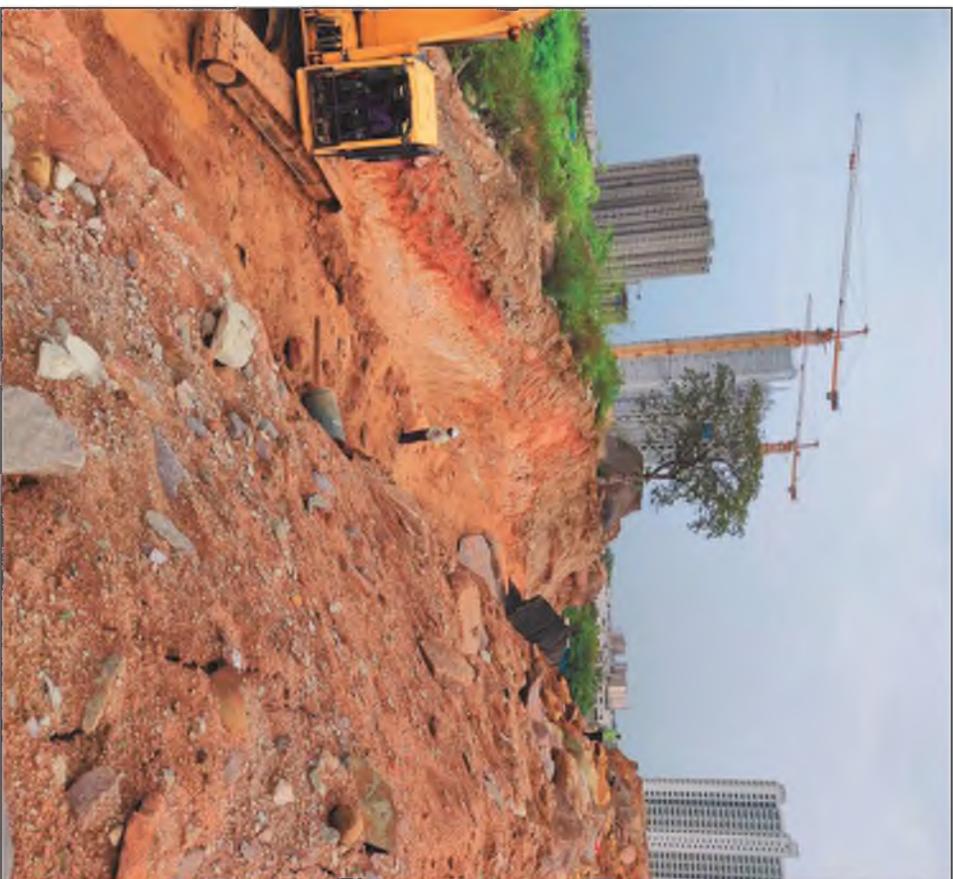


Blasting and hard rock excavation

East Side / Phase 2 (165 RMt) – Excavation work

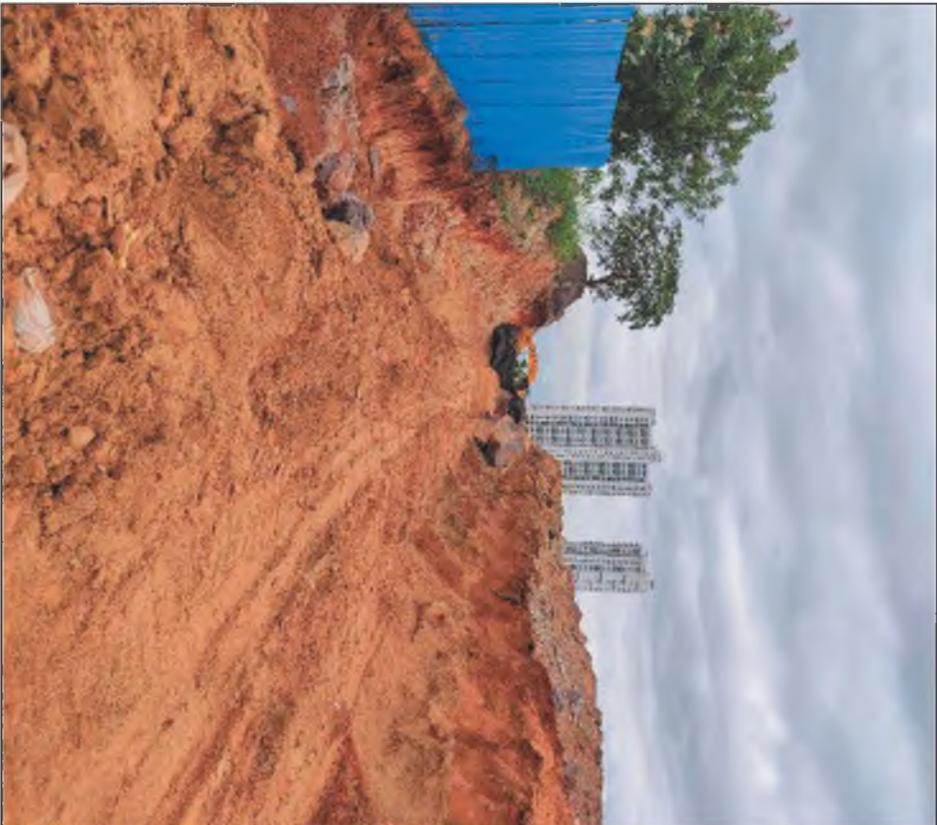


Hard rock excavation

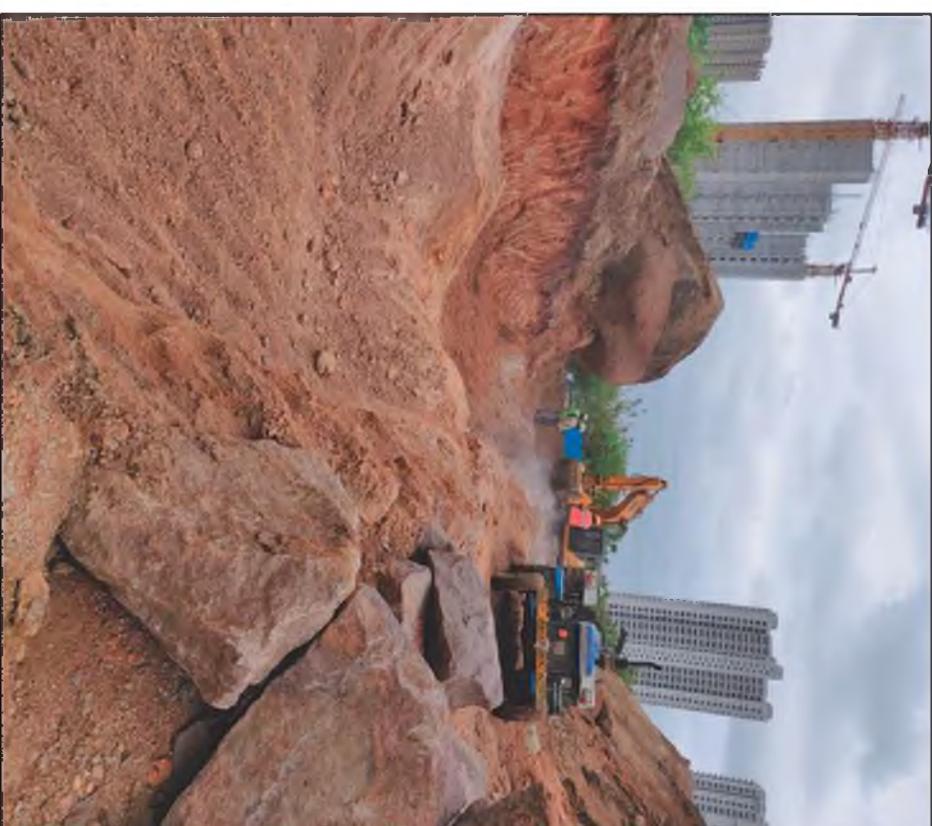


Blasting and hard rock excavation

East Side / Phase 2 (165 RMT) – Excavation work



Excavation



Blasting and hard rock excavation

East Side / Phase 2 (165 RMt) – Excavation work

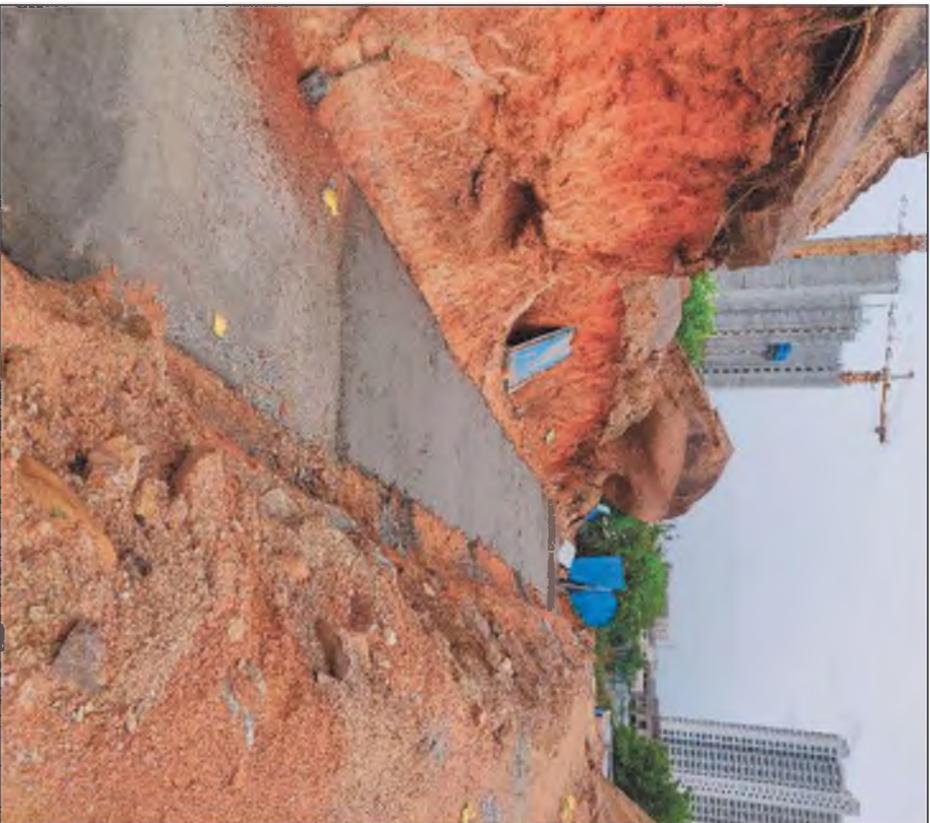


Leveling and creating the bed

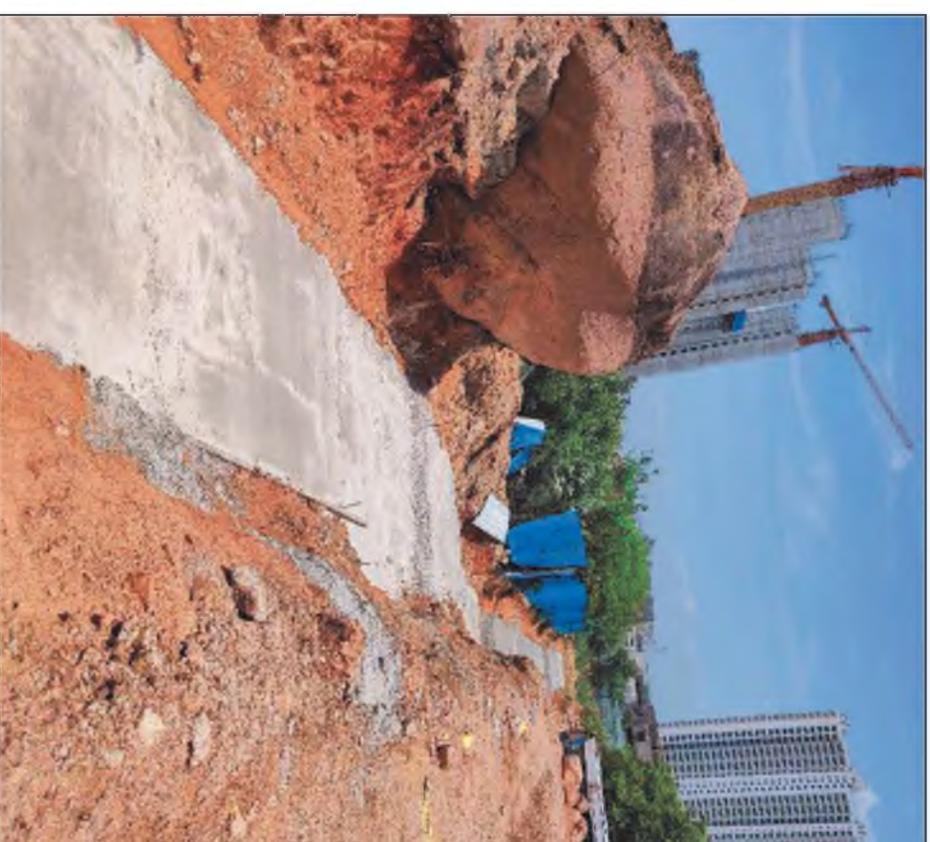


Creating PCC base

East Side / Phase 2 (165 RMT) – Hume Pipes work



Creating PCC base



Creating PCC base

East Side / Phase 2 (165 RMt) – Hume pipes work

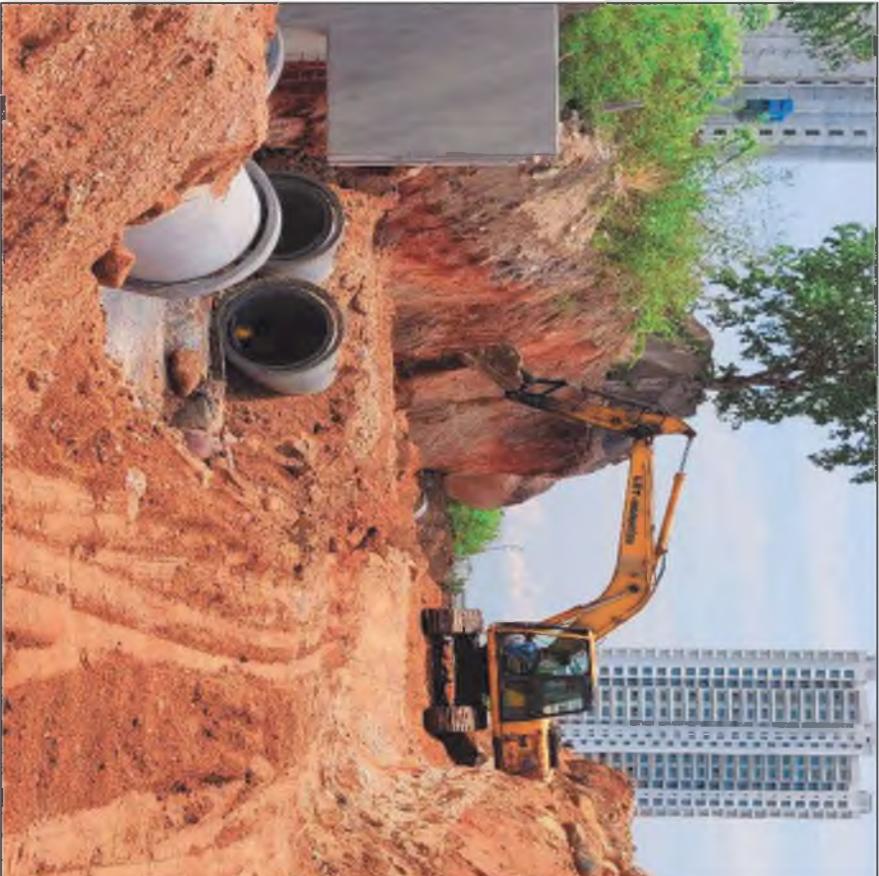


Laying the pipes

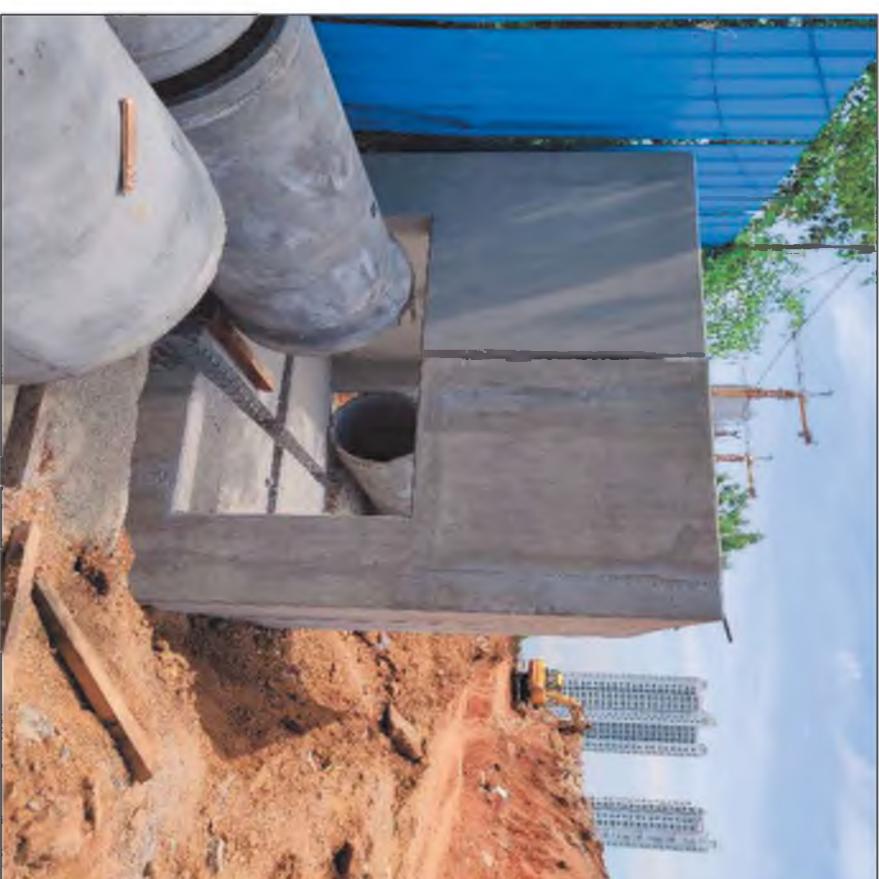


Laying the Pipes & joining

East Side / Phase 2 (165 RMT) – Catch basin work



Creation of catch basin

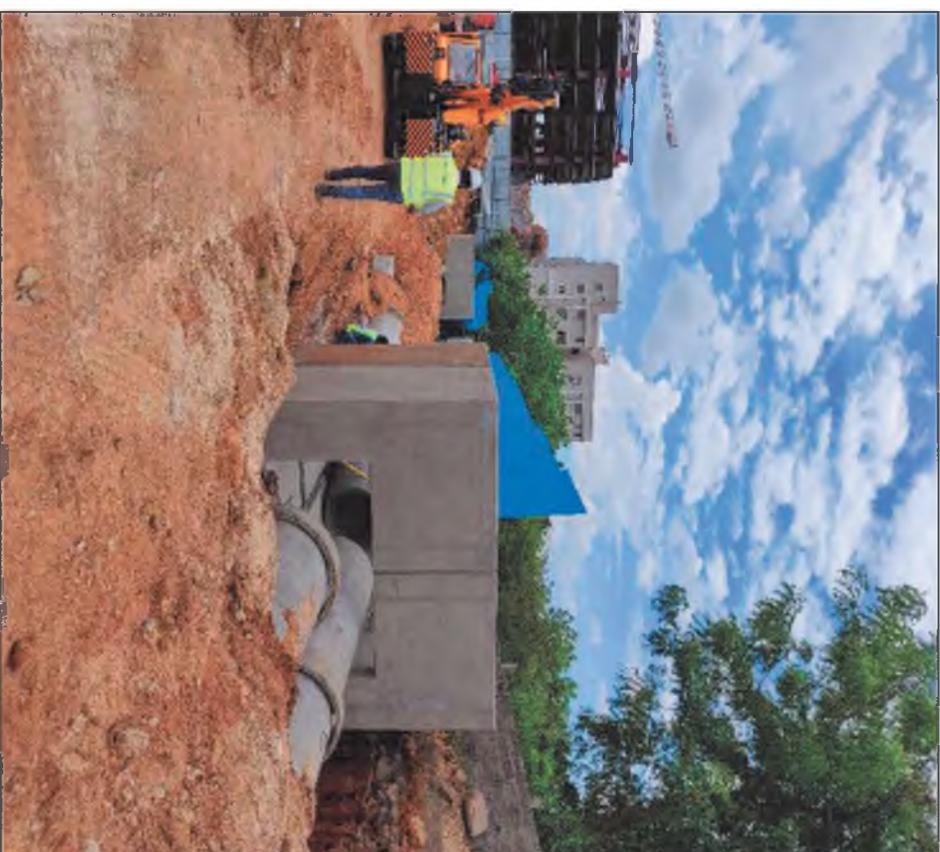


Laying precast catch basin

East Side / Phase 2 (165 RMT) – Catch basin work



Creation of catch basin



Laying precast catch basin

East Side / Phase 2 (165 RMT) – Catch basin work

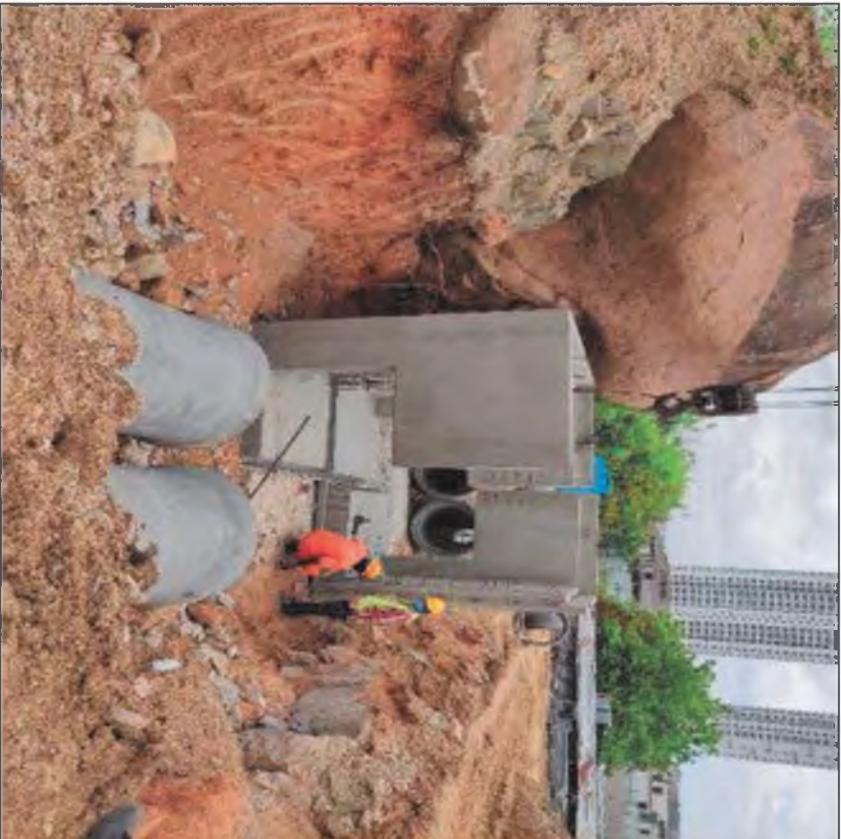


Laying precast catch basin

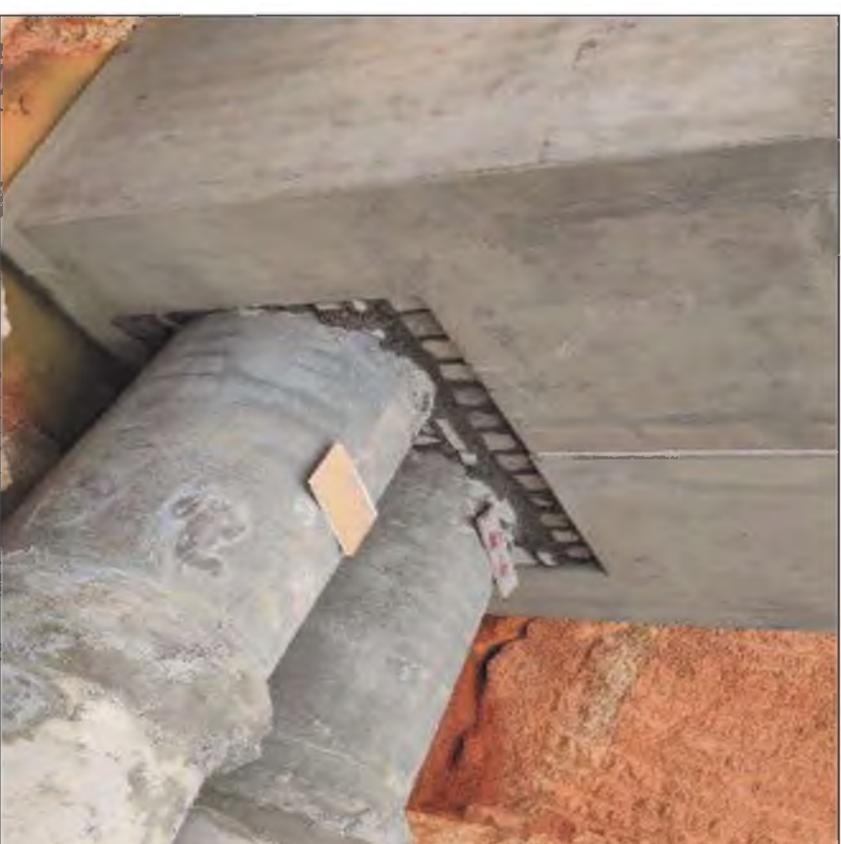


Laying precast catch basin

East Side / Phase 2 (165 RMT) – Catch basin work



Laying precast catch basin

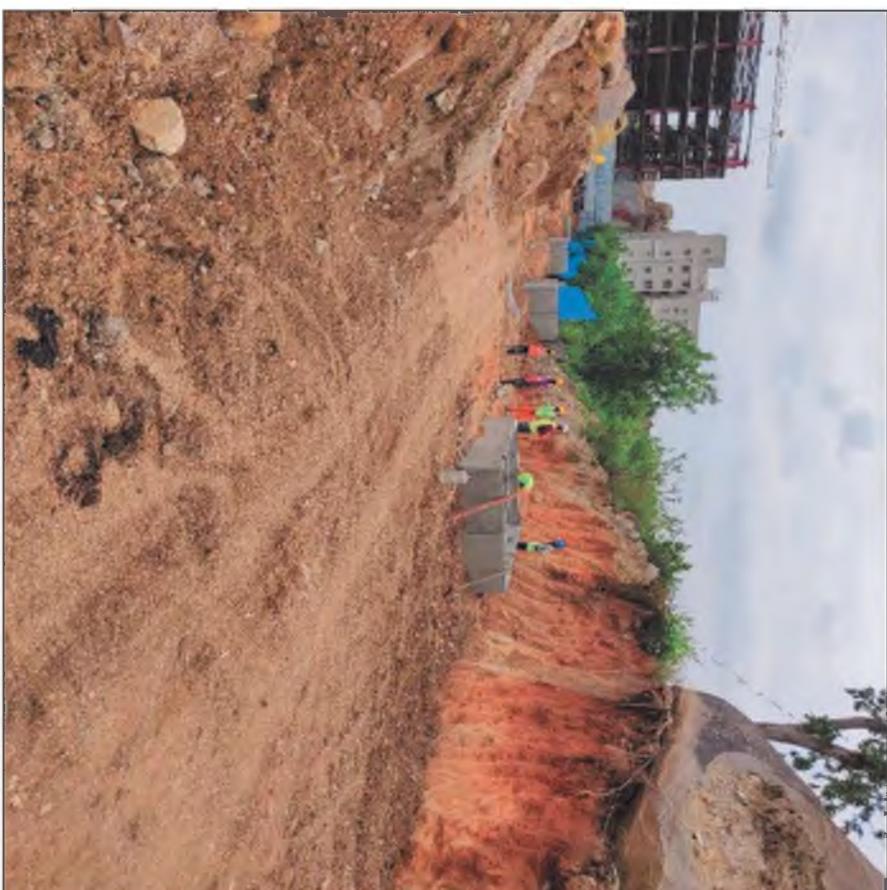


Final connection

East Side / Phase 2 (165 RMT) – Backfilling & Leveling



Backfilling and leveling



Backfilling and Levelling

East Side / Phase 2 (165 RMT) – Catch basin work



Catch basin – Finishing works



Catch basin – Finishing works

East Side / Phase 2 (165 RMT) – Catch basin work



Catch basin – Finishing works

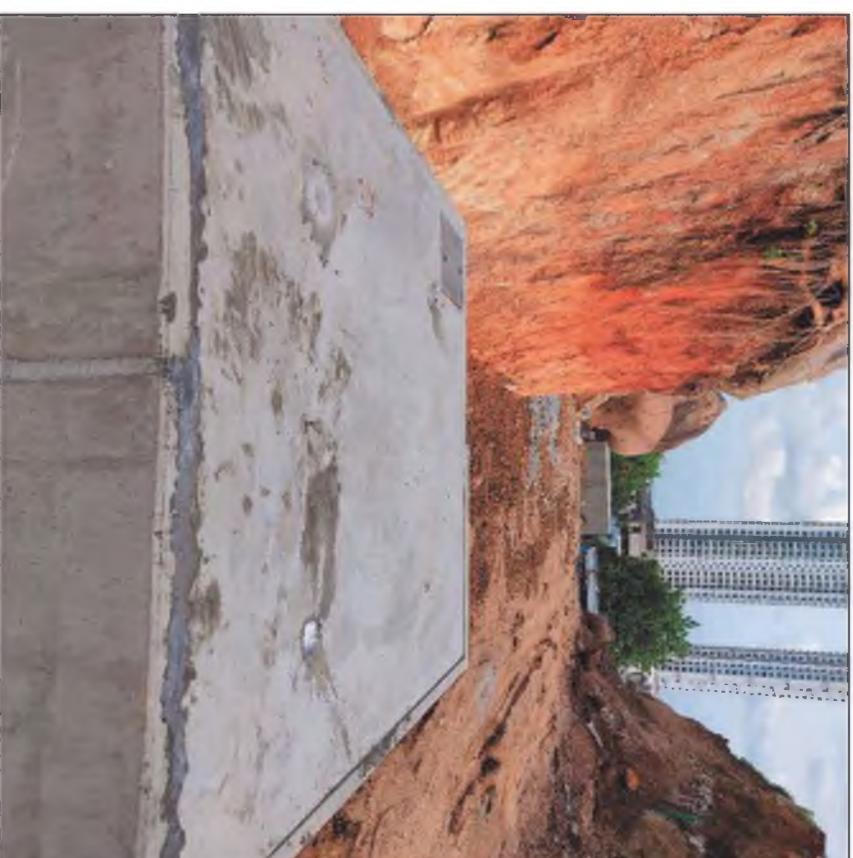


Catch basin – Finishing works

East Side / Phase 2 (165 RMT) – Catch basin work



Catch basin – Finishing works

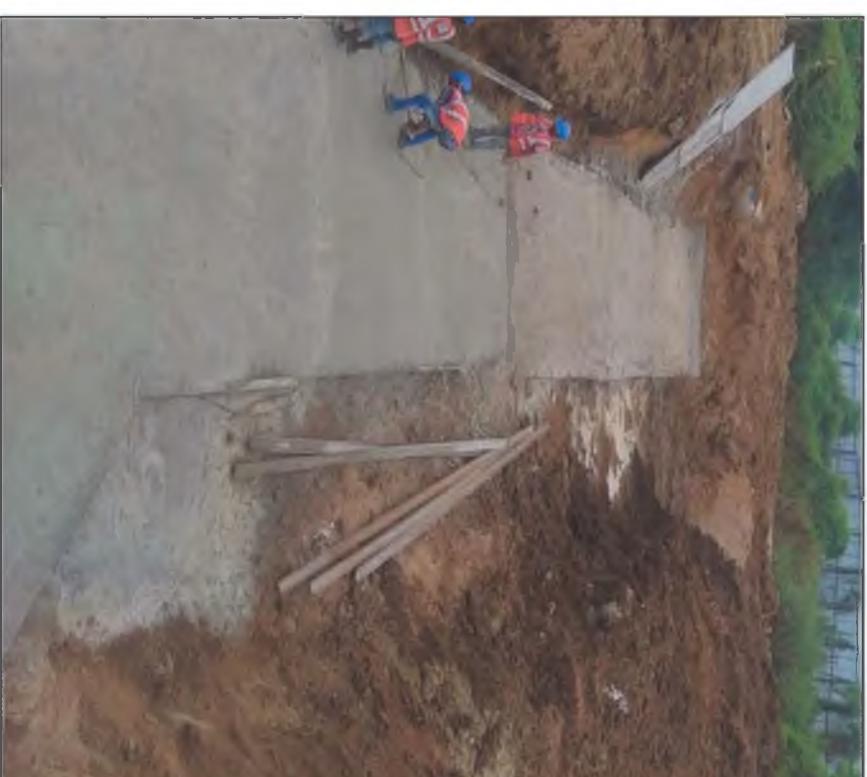


Catch basin – Finishing works

East Side / Phase 2 (165 RMT) – Termination into Bulkapur Channel



Termination point in Bulkapur Channel



PCC bed to prevent erosion